

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone No. 0191-2547169-(J)

0194-2506262-(S)

NOTIFICATION

Srinagar, the 9th September, 2020

S.O 287-Whereas, on 04-3-2020 Police Budgam received reliable information about the presence of terrorists in the house of one Ghulam Hassan Sofi S/O Late Abdul Aziz Sofi R/O Dooniwari Chadoora; and

2. Whereas, the cordon and search operation was launched and the terrorists hiding in the house were asked to surrender but they started indiscriminate firing on the searching party resulting injuries to one Army personnel. The fire was retaliated by the forces but the terrorists managed to escape after hurling grenades on the forces. During search some arms/ammunition was recovered from the house of Gh. Hassan Sofi; and

3. Whereas, Case FIR No. 28/2020 U/S 16,19,20,23,38 ULA (P) Act, came to be registered in Police Station Chadoora and investigation was set into motion; and

4. Whereas, during investigation site plan of place of occurrence and seizure memo of recovered arms/ammunition was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and

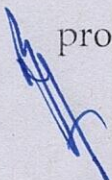


5. Whereas, during further course of investigation the son of accused House Owner namely Dilawar Hassan Sofi S/O Gh. Hassan Sofi R/O Dooniwari Chadoora was arrested who disclosed that on 02-3-2020 accused Sameer Yousuf Ganie working as OGW of JeM terrorists brought three militants namely Saifullah R/O Pakistan, (2) Khalid Pakistani and (3) Javaid Ahmad Bhat R/O Wanpora Pulwama to his house. The accused Sameer Yousuf was subsequently arrested in the case; and

6. Whereas, during investigation the accused Dilawar Hassan Sofi further disclosed that he had handed over some arms/ammunition to another accused namely Atif Feroze on the directions of terrorist Saifullah and also provided one SIM card to the above terrorists for their use; and

7. Whereas, the accused Atif Feroze S/O Feroze Ahmad Bhat R/O Wathoorah was arrested in the case and on his disclosure some Arms/ammunition were recovered near Ziyarat Mooin-Ud-Din Wathoorah; and

8. Whereas, during the course of investigation it was revealed that the accused persons namely Dilawar Hassan Sofi R/O Dooniwari, (2) Sameer Yousuf Ganie R/O Magraypora and (3) Atif Feroze R/O Wathoorah were working as OGWs for the JeM outfit and provided logistic support and shelter to these terrorists and also, helped in providing transportation of the terrorists of JeM outfit; and



9. Whereas, the terrorist Khalid Pakistani @ Fuji R/O Pakistan has been killed in encounter and has been dropped from the case; and

10. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of the below mentioned accused persons in the commission of offences punishable Under Section 16,19,20,23,38 Unlawful Activities (Prevention) Act, 1967:-

| Sno. | Name of accused | Offence |
|------|--|-------------------------|
| 1 | Dilawar Hassan Sofi S/O Gh. Hassan Sofi R/O Dooniwari Sofi Mohallah. | 19,23,38 ULA (P) Act |
| 2 | Sameer Yousuf Ganie S/O Mohammad Yousuf R/O Magraypora Khanda. | |
| 3 | Atif Feroze Bhat S/O Feroze Ahmad Bhat R/O Wathoora. | |
| 4 | Saifullah Pakistani (Active Terrorist) | 16,20,38 ULA (P) Act |
| 5 | Javaid Ahmad Ganie S/O Gh. Rasool Ganie R/O Wanpora Kakapora (Active Terrorist) | |

11. Whereas, the accused terrorist Saifullah Pakistani and Javaid Ahmad Ganie have been absconding and proceedings U/S 299 Cr.PC have been initiated against them; and

12. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come

to the conclusion that prima facie case is made out against the above accused: and

13. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 16,19,20,23,38 ULA (P) Act, in the case FIR No. 28/2020 of Police Station Chadoora.

By order of the Government of Jammu & Kashmir.

Sd/-

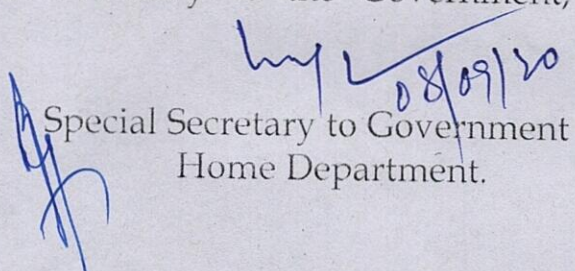
Principal Secretary to Government
Home Department.

Dated:- 9-09-2020

No:-Home/Pros/83/S/2020/

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith..
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.